## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH KOLKATA



OA. 350/815/2018

Date of order: 08.08.2019

Present

:Hon'ble Ms. Bidisha Banerjee, Judicial Member

Hon'ble Dr. Nandita Chatterjee, Administrative Member

## Mondal Tudoo Vs. East Central Railways

For the Applicant

: Mr. G. K. Chowdhury, Counsel

For the Respondents

: Mr. P. Prasad, Counsel

## ORDER(Oral)

## Per Ms. Bidisha Banerjee, JM:

Heard both.

- 2. Ld. Counsel for respondents at hearing produced a copy of the termination order passed in regard to the present applicant who has claimed for pension and other retiral benefits by way of the said OA
- 3. Ld. Counsel for applicant upon receipt of such termination order seeks liberty to withdraw the present OA, either to challenge the removal order in a freshly instituted OA or to seek compassionate allowance before the competent authority.
- 4. Accordingly, OA is disposed of as withdrawn with the aforesaid liberty.

(Dr. Nandita Chatterjee) Member (A) (Bidisha Banerjee) Member (J)

pd